

PUNJAB VIDHAN SABHA

Bill No. 28-PLA-2018

THE PUNJAB PANCHAYATI RAJ (AMENDMENT) BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Panchayati Raj Act, 1994.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Panchayati Raj (Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Panchayati Raj Act, 1994 (hereinafter referred to as the principal Act), in section 12, after sub-section (4), for the existing explanation, the following explanation shall be substituted, namely :— Amendment in section 12 of Punjab Act 9 of 1994.

“Explanation.-For the removal of doubts it is hereby declared that for the purpose of giving effect to the enhanced reservation for women from not less than one-third to one-half, pursuant to the Punjab Panchayati Raj (Amendment) Act, 2017 (Punjab Act No. 12 of 2017), the principle of rotation for the purpose of reservation of offices under section 11 and 12 shall commence from the first election to be held after the commencement of said Act, i.e. the 25th day of July, 2017.”.

3. In the principal Act, in section 107, for the existing explanation, the following explanation shall be substituted, namely,— Amendment in section 107 of Punjab Act 9 of 1994.

“Explanation.-For the removal of doubts it is hereby declared that for the purpose of giving effect to the enhanced reservation for women from not less than one-third to one-half, pursuant to the Punjab Panchayati Raj (Amendment) Act, 2017 (Punjab Act No. 12 of 2017), the principle of rotation for the purpose of reservation of offices under sections 102 and 106 shall commence from the first election to be held after the commencement of said Act, i.e. the 25th day of July, 2017.”.

Repeal and
saving.

4. (1) The Punjab Panchayati Raj (Amendment) Ordinance, 2018 (Punjab Ordinance No. 3 of 2018), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :
The 2nd January, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.